

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 92/TT/2016

Date: 12.7.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval of tariff of LILO of Gladni-Hiranagar 220 kV S/C line at 400/220 kV Samba (POWERGRID) Sub-station (the lines are to be terminated at existing 220 kV line bays at samba Substation) under "Northern Region System Strengthening Scheme —XXXIV (NRSS-XXXIV)

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.7.2016:-

- a) Status of COD of the asset;
- b) Auditor certificate for the capital expenditure incurred as on COD and estimated capital expenditure incurred after COD as per requirement of the 2014 Tariff Regulations.
- c) Breakup of IDC and IEDC upto SCOD and from SCOD to COD as per Regulation 11 (A) (1) of Tariff Regulation, 2014. Amount of capital liabilities (inclusive of un-discharged IDC and IEDC) in Gross Block. Further, with regard to balance and retention payment claimed in 2016-17, 2017-18 and 2018-19, submit the nature/works against which the payment is withhold along with name of contractor/supplier and submit the amount of all balance payments yet to be made.
- d) Submit the Auditor`s Certificate for the total completion cost of the assets.

e) Submit the trial run certificate issued by RLDC

2. In case, the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

sd/-

(V. Sreenivas)

Deputy Chief (Legal)